

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 310 of 2004

Jabalpur, this the 8th day of April, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

A.K. Bhattacharya, S/o. Shri Ashit
Kumar Bhattacharya, Aged about 55
years, BCRP/A, O/o CPMG, C.G. Circle,
Raipur, R/o. 3/72, Laxmi Nagar,
Pachpedi Naka, Raipur, Chhattisgarh. ... Applicant

(By Advocate - Shri S. Ganguli)

V e r s u s

1. Union of India, Through
Secretary/Director General of
Post Offices, Department of Posts,
Central Secretariat, North Block,
New Delhi.
2. The Chief Post Master General,
Chhattisgarh Circle,
Raipur - 492 001. ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has
claimed the following main reliefs :

- "ii) quash the impugned order dated 25.2.2004
(Annexure A-1),
- iii) direct the respondents to grant the benefit
of BCR to the applicant by counting services rendered
in the Department of Rehabilitation with effect from
2.11.1970 and consequently the benefit of BCR
effective 2.11.1996 with all consequential benefits of
pay, perks, status and arrears thereof with
appropriate rate of interest till its realization.
- iv) award a reasonable amount of compensation for
the mental agony, harassment and the act of malfea-
sance and misfeasance on the part of respondent
authorities to the applicant."

2. The applicant in this Original Application is claiming
the benefit of counting the services rendered by him in the
Department of Rehabilitation for the purpose of granting
under BCR Scheme.
him benefit/He has relied on the judgment of this Tribunal

in OA No. 407/2000 - Smt. Manju Das Vs. Union of India &

Others, dated 15th July, 2002, wherein a similar issue has been decided by this Tribunal.

3. Heard the learned counsel for the applicant.

4. We deem it appropriate to direct the respondents even without issuing notices to them to consider the request of the applicant and take a decision in the light of the judgment of the Tribunal in the case of Smt. Manju Das (supra), by passing a detailed, speaking and reasoned order within a period of three months from the date of receipt of copy of this order and if the applicant is eligible grant him all consequential benefits. We do so accordingly. A copy of this order alongwith the Original Application be sent to the respondents by the applicant within a period of 15 days from the date of receipt of copy of this order.

5. Accordingly, the Original Application is disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

M.P. Singh
(M.P. Singh)
Vice Chairman

“USA”

पूर्णांकन सं ओ/व्या..... जयलम्ब, दि.....
प्रतिलिपि अस्त्रे विषय

(1) सदिय, उच्च जगत् ॥ १ ॥ अस्ति श्री, अबनपुर
 (2) आकेश श्री/श्री ॥ २ ॥ ते वाहंसल
 (3) प्रसदी श्री/श्री ॥ ३ ॥ ते वाहंसल
 (4) वृंगपात, देवामा, उच्च जगत् ॥ ४ ॥ अस्ति श्री, अबनपुर

ठप अंजरद्वारा

~~Facet~~
~~or~~
~~Facet~~